



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.1262/2020 with MA No.1563/2020

This the 13th day of October, 2020

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Brajesh Tiwari, Aged about 53 years,
Group-B, Nursing Officer,
Central Jail Hospital, Tihar,
New Delhi-110 064.
2. Suman Khandelwal, Aged about 43 years,
Group-B, Nursing Officer,
Central Jail Hospital, Tihar,
New Delhi-110 064.
3. Ram Avtar Yadav, Aged about 42 years,
Group-B, Nursing Officer,
Central Jail Hospital, Tihar,
New Delhi-110 064.
4. Sultan Yadav, Aged about 47 years,
Group-B, Nursing Officer,
Central Jail Hospital, Tihar,
New Delhi-110 064. ...Applicants

(By Advocate : Mr. Ram Niwas Buri)

Versus

1. Govt. of NCT of Delhi
Ministry of Health and Family Welfare
(Nursing Section), Through Principal Secretary,
I P Estate, Delhi Secretariat,
New Delhi-110 002.
2. Resident Medical Officer,
Central Jail Hospital, Tihar,
New Delhi-110 064. ...Respondents

(By Advocate : Ms. Esha Mazumdar)

ORDER (Oral)**Justice L. Narasimha Reddy:****MA No.1563/2020**

MA seeking joining together in a single petition, is allowed.

OA No.1262/2020

2. This OA is filed challenging the order dated 19.06.2020 passed by the respondents fixing the pay of the applicants. Earlier, the applicants filed OA No.837/2020 challenging this very order. The said OA was withdrawn seeking liberty of the Tribunal to file a comprehensive representation. The applicants submitted a representation on 04.07.2020. Obviously, when no order was passed on the representation submitted by the applicants, the present OA is filed. It is brought to our notice that only yesterday itself, the respondents passed order dated 12.10.2020 on the representation.

3. In view of this development, learned counsel for the applicants seeks permission of this Tribunal to withdraw the OA leaving it open to file a comprehensive OA challenging various orders.

4. Permission is accorded. OA is dismissed as withdrawn. It is left open to the applicants to challenge the order dated 12.10.2020 and other connected orders.



5. Since we passed an interim order in this OA, staying the recovery of the amount, the same arrangement shall continue for another four weeks. No order as to costs.

(Aradhana Johri)
Member (J)

(Justice L. Narasimha Reddy)
Chairman

/sunil/jyoti/mbt/vb/